

(e) whether the Government of Rajasthan has requested the Union Government and RBI to impress upon the banks to increase the investment in the State so that C.D. Ratio of the State could be improved as per norms; and

(f) if so, the action taken by RBI and the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) and (b) The credit deposit ratio of commercial banks in Rajasthan is 44.2 per cent as on the last Friday of March, 1997 as against the all India average of 57.3 per cent. Reserve Bank of India have advised commercial banks that they should achieve a credit deposit ratio of 60 per cent in respect of their rural and semi-urban branches separately on an all India basis. Banks have also been advised that while it is not necessary that this ratio should be achieved separately branchwise, district-wise or region-wise, the banks should nevertheless ensure that wide disparity in the ratios between different States/ Regions is avoided in order to minimise imbalances in credit deployment. However, the credit deposit ratio in particular State or Region depends upon the credit absorption capacity of the State/ Region which in turn is determined and influenced by factors such as development of infrastructural facilities like irrigation power, rail, road transport, basic and technical education, entrepreneurship and availability of required inputs and marketing outlets for agricultural and industrial production.

(c) to (f) The Task Force on Credit Deposit Ratio for Rajasthan was constituted by Reserve Bank of India in 1993. The Government of Rajasthan had also taken up the matter with the Union Government in March 1996 regarding low credit deposit ratio in Rajasthan. The bank has since reported that the recommendations of the Task Force constituted by Reserve Bank of India are being followed up for implementation by commercial banks operating in Rajasthan and the progress thereof is discussed in the meeting of SLBC/ Steering Committee from time to time.

#### **Detection of F.D. Account in Allahabad Bank**

1744. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of FINANCE be pleased to refer to the answer given to Unstarred Question No. 2186 dated December 6, 1996 regarding detection of F.D. account in rural branch of Allahabad Bank and state:

(a) whether the CBI has since completed its investigation into opening of accounts without observing the necessary formalities;

(b) if so, the outcome thereof and the action taken in the matter;

(c) the number of bank officials found guilty and punished for opening the bank accounts without observing the necessary formalities in private and public sector banks; and

(d) the number of accounts in private sector banks still in operation even after the demise of the account holders giving the full details thereof of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) to (d) Information is being collected and will be laid on the Table of the House.

#### **International Narcotics Control Strategy Report, 1997**

1745. SHRI N. RAMAKRISHNA REDDY :

SHRI G.A. CHARAN REDDY :

SHRI AMAR PAL SINGH :

Will the Minister of FINANCE be pleased to state:

(a) whether the international Narcotics Control Strategy Report, 1997 indicated India for having failed to prosecute major narcotics offenders;

(b) whether the Report also indicated that India has become a major centre for international narcotics trafficking;

(c) if so, the main points mentioned in the Report;

(d) whether the Government have examined the Report;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) U.S. State Department's Annual International Narcotics Control Strategy Report for 1996 has lauded India's efforts against drug trafficking. It has, however, also drawn the attention of the Government of India to the fact that it has achieved limited success in prosecuting major narcotics offenders.

(b) to (e) Government of India's comments on the International Narcotics Control strategy Report for the year 1996 are given in the Statement attached.

(f) Government of India is fully aware of the problem of narcotics trafficking and have taken several steps in this regard which include re-activation of enforcement agencies throughout the country, training of the officers, holding of regular Coordination Meeting, developing of bilateral agreement with several countries and holding of talks with Pakistan and Myanmar.

#### **Statement**

#### *Government of India's Comments on International Narcotics Control Strategy Report, 1996*

The U.S. Government's State Department issued its annual International Narcotics Control Strategy Report for 1996 on 28th February, 1997. The U.S. President has certified India to be fully cooperating with the U.S. in its anti-narcotics efforts. The Report is a requirement of U.S. Congress outlining the international narcotics control strategy of the U.S. Administration and satisfies the mandatory certification requirement of 32 identified major drug producing and transit countries.